About the University

Maharashtra National Law University Mumbai is a premier National Law University established in the state of Maharashtra, India vide the Maharashtra Act No. VI of 2014. The University started with the intake of students in 2015, offering the integrated B.A., LL.B. (Hons.) course, specialized LL.M. course and more recently Ph.D. programme in law. Over the years, the University under the able guidance of the Vice-Chancellor, Hon'ble Prof. (Dr.) Dilip Ukey, has gone from strength to strength in setting benchmarks for legal institutions across the country.

About the Event

MNLU Mumbai's Centre for Arbitration and Research (CAR) is organizing its very first panel-discussion on the topic 'Where do we go from here? - Future of Institutional Arbitration in India post the 2019 Amendment'.

The Arbitration and Conciliation (Amendment) Act, 2019 introduced numerous changes in the arbitration scenario of the country with respect to confidentiality of proceedings, time-limits, etc. However, the most significant change brought about was the introduction of the independent body called the Arbitration Council of India (ACI) for the promotion of arbitration, mediation, conciliation and other alternative dispute redressal mechanisms. It is a unique independent regulatory body which is being touted as the next stimulus for the growth of institutional arbitration in India. While critics have been vocal in voicing their concerns regarding the problems that such a regulatory mechanism could lead to, the support for such a mechanism has also poured in, based on the improvements it is likely to generate in the quality of services rendered by the various institutions administering arbitration in the country.

What long-term effects is the move likely to have is a question that can only be answered over-time. However, the introduction is sure to bring about various changes in functioning of these institutions while impacting nearly all stakeholders in the arbitration field. Hence, it becomes imperative to understand where India is headed now in terms of the institutional arbitration scenario in the country.

The Panel-Discussion: The panel-discussion will feature eminent experts in the field of arbitration. The panel will be diversified to include experts from different walks of the profession including an arbitrator, a practitioner, an academician and others. This will allow for a highly insightful and intensive discussion from various perspectives of the experts.

*A list of confirmed panelists will be put up on the website soon.

Who Should Attend: Practitioners, Industry Professionals, Academia and Students are all urged to attend the event. It will provide insights into the potential impact of the 2019 Amendment from the perspective of different experts. The event will also serve as a networking opportunity for the attendees.



Details of the event

Date: 11th October, 2019

Time/Schedule: 4 P.M. to 6 P.M.

*A detailed schedule will be notified shortly

Venue: 2nd Floor Conference Hall, Maharashtra National Law University Mumbai

Address: 2nd Floor, MNLU CETTM Campus, MTNL Bldg., Technology Street, Powai, Mumbai - 400076

Registration Fee:

Early-bird (on or before 28th September, 2019): Rs. 300/-

Regular Registrations (post 28th September, 2019 till 10th October, 2019): Rs. 500/-

On-Spot Registration (11th October, 2019): Rs. 700/ - [Only Cash & Cheque]

Mode of payment: NEFT/DD/Cheque/Cash

Bank Account Details:

Name of Account Holder: Maharashtra National Law University, Mumbai

Punjab National Bank Account Number: 8709000100017230; IFSC Code: PUNB0870900

Branch Name: Powai; Account Type: Saving

e-Certificate for having attended the panel-discussion can be provided upon request.

(Note: This is a purely academic program and is not for profit. Any fees received will be used towards the operational cost of the event.)

How to Register?

- 1) Fill the following Form to formally register for the event https://forms.gle/MY4GRTReJK1MAQ256 Note: The form requires the NEFT/DD/Cheque Reference Number. Hence, please ensure that you complete the payment before filling the form.
- 2) Alternatively, you can send an e-mail to <u>arbitrationcentre@mnlumumbai.edu.in</u> to confirm your registration or for any other correspondence.
- The Centre would then confirm your registration via e-mail. 3)



About the Centre

Arbitration has been on the rise across India as a preferred choice of dispute resolution. Owing to a cumulative effort from the judiciary, government and the practitioners, arbitration in India, for the first time in a number of years, has been able to reach international standards. At a crucial juncture like this, the need of the hour is to generate awareness amongst the law students and also to ensure that consistent and high quality research is carried in the field. Additionally, owing to arbitration being utilized in niche fields, it is imperative that the stakeholders and service providers therein are professionally trained to provide top-quality services. It is while keeping in mind the aforementioned needs, that the Centre for Arbitration and Research has been set-up in the University.

Vision of the Centre:

MNLU Mumbai's Centre for Arbitration and Research (CAR) seeks to serve as a think-tank to generate awareness about arbitration law in theory and in practice and also carry out high quality research in the field to assist policyformulation by the Government. The Centre also intends to serve as a platform for imparting professional training to the stakeholders in the field of arbitration and cater to all areas of arbitration especially the niche areas.

Objectives of the Centre:

- To create a culture of arbitration by training the young-breed of lawyers and law students through workshops, conferences, symposiums, etc.
- Carry out extensive research in arbitration law inter alia in specialized fields of Sports Arbitration, Construction Arbitration, Maritime Arbitration, and IP Arbitration.
- Impart quality training to industry professionals with the help of renowned experts to help improve the level and quality of arbitration services at every step - from practitioners to arbitrators and secretaries to the Tribunal; specifically in areas of arbitration where there is a significant demand for quality services and there is a dearth of trained professionals.
- Assist the Government in policy-formulation on aspects related to arbitration law in the country.
- Collaborate and partner with institutions carrying out research and administering arbitration across the globe for propagating the culture of arbitration.

Meet the Team

Centre Coordinator: Mr. Chirag Balyan, Assistant Professor of Law, MNLU Mumbai

General Secretary: Mr. Yashraj Samant

Research Assistants: Ms. Natasha Kavalakkat & Mr. Aditya Gupta



Contact Details

e-mail ID: arbitrationcentre@mnlumumbai.edu.in

Webpage: http://mnlumumbai.edu.in/car.php